

sions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (Vote on Account) Bill, 1989, which was passed by the Lok Sabha at its sitting held on the 27th March, 1989, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

- (ii) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Delhi Municipal Laws (Amendment) Bill, 1989, which was passed by the Lok Sabha at its sitting held on the 29th March, 1989, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.19 3-4 hrs.

CONSTITUTION (SIXTY FIRST AMENDMENT) BILL

[English]

As passed and assented to

SECRETARY GENERAL: Sir, I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Sixty-first Amendment) Bill, 1988, passed by the House of Parliament during the last session and assented to since a report was last made to the House on the 27th March, 1989.

12.20 hrs.

LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
[English]

Grant of Leave to certain Members as recommended in Fifteenth Report

MR. SPEAKER: The Committee on Absence of Members from the sitting of the House in their Fifteenth Report presented to the House on 30th March, 1989, have recommended that leave of absence be granted to the following Members for the period mentioned against each:-

1.	Shrimati Premalabai Chavan	-	30.11.88 to 16.12.88
2.	Shrimati D.K. Bhandari	-	3.11.88 and 4.11.88 & 15.11.88 to 16.12.88
3.	Shri Srikantha Datta Narasimharaja Wadiyar	-	21.2.89 to 15.3.89
4.	Shri S.S. Ramaswamy Padayachi	-	18.8.88 to 24.8.88, 29.8.88 to 5.9.88, 2.11.88 to 4.11.88, 15.11.88 to 16.12.88 & 21.2.89 to 24.2.89
5.	Shri A.B.A. Ghani Khan Choudhury	-	23.8.88, 29.8.88 to 5.9.88, 2.11.88 to 4.11.88, 15.11.88 to 16.12.88 & 21.2.89 to 7.3.89
6.	Shri Bhausahab Thorat	-	21.2.89 to 10.3.89

Is it the pleasure of the House that leave was granted by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

(a) Energy

MR. SPEAKER: The leave is granted.
The Members will be informed accordingly.

(b) Human Resource
Development

12.20 3-4 hrs.

(c) External Affairs

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

(d) Labour

- (4) Discussion under Rule 193 regarding situation arising out of the reported nexus between Afghan rebels and terrorists in Punjab on Wednesday, the April, 1989, at 4 p.m.

[English]

Minutes

SHRI ANOOPCHAND SHAH (Bombay North): I beg to lay on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 29th March, 1989.

SHRI VIRDHI CHANDER JAIN (Barmer): The following subject may be included in the next week's business:-

The following National Highways have been proposed by Rajasthan Government as "National Expressway System" for the country:-

12.21 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd April, 1989, will consist of:-

1. Delhi - Jaipur - Ahmedabad -

Bombay (National Highway No. 8)

2. Agra - Indore - Nasik - Bombay

(National Highway No. 20)

These roads have a very high density of traffic both commercial and tourists. This is an important corridor for the major part of Rajasthan as well as to link Madhya Pradesh, Gujarat and Maharashtra and beyond.

It is requested that they may be given top most priority.

12.23 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

[Translation]

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Interim and the Final Reports of the Thakkar Commission on the assassination of Shrimati Indira Gandhi, the late Prime Minister and the Memorandum of Action taken thereon.
- (3) Discussion and voting on the Demands for Grants under the control of the Ministry of:

SHRI AKHTAR HASAN (Kairana) : I want to draw the attention of the Government to the irrigation system for agricultural